

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 4047 (H)
TO BE ANSWERED ON 17th JULY, 2019

SELECTED AREAS FOR SEZs

4047(H). SHRI KAUSHALENDRA KUMAR:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the selected areas under special economic zones in the country, State-wise and the present status of the above zones;
- (b) whether the Government plans to identify and develop any area under Special Economic Zone (SEZ) in Bihar keeping in mind the backwardness of the State and if so, the details thereof, place-wise;
- (c) if not, the reasons therefor; and
- (d) the revenue received by the Government from developed SEZ area under this rule during the last five years; year-wise?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री हरदीप सिंह पुरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI HARDEEP SINGH PURI)

(a): There were 7 Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs prior to the enactment of the SEZ Act, 2005. In addition, 416 proposals for setting up of SEZs in the country have been accorded formal approval under the SEZ Act, 2005. Presently, 351 SEZs are notified, out of which 232 SEZs are operational. States/Union Territories-wise details of SEZs is at **Annexure-I**.

(b) and (c): SEZs being set up under the SEZ Act, 2005 and SEZ Rule, 2006 are primarily private investment driven. As per the Special Economic Zones Act, 2005, a Special Economic Zone (SEZ) may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Government. No proposal for establishment of Special Economic Zone (SEZ) in Bihar is pending with the Department of Commerce at present.

(d): As per Section 30 of the SEZ Act, 2005, any goods removed from a SEZ to the Domestic Tariff Area shall be chargeable to duties of customs including anti-dumping, countervailing and safeguard duties under the Customs Tariff Act, 1975, where applicable, as leviable on such goods when imported. The revenue received by the Government from developed SEZ during the last five years, year-wise is as below:

Year-wise revenue from duty for the Domestic Tariff Area Sale Transactions	
Year	Duty Amount Paid (Rs. Crores)
2014-15	3,035
2015-16	4,183
2016-17	5,528
2017-18	18,095
2018-19	26,810

Annexure to the Lok Sabha Unstarred Question No. 4047 for 17th July, 2019

States/Union Territories -wise distribution of approved SEZs					
States/UTs	Central Government SEZs set up prior to the enactment of SEZs Act, 2005	State Government/ Private Sector SEZs set up prior to the enactment of SEZs Act, 2005	Formal Approvals granted under the SEZs Act, 2005	Notified SEZs under the SEZ Act, 2005	Total Operational SEZs (Including prior to SEZs Act + under the SEZs Act)
Andhra Pradesh	1	0	32	27	19
Chandigarh	0	0	2	2	2
Chhattisgarh	0	0	2	1	1
Delhi	0	0	2	0	0
Goa	0	0	7	3	0
Gujarat	1	2	28	24	20
Haryana	0	0	24	21	6
Jharkhand	0	0	1	1	0
Karnataka	0	0	62	51	31
Kerala	1	0	29	25	19
Madhya Pradesh	0	1	10	5	5
Maharashtra	1	0	49	43	30
Manipur	0	0	1	1	0
Nagaland	0	0	2	2	0
Odisha	0	0	7	5	5
Puducherry	0	0	1	0	0
Punjab	0	0	5	3	3
Rajasthan	0	2	5	4	3
Tamil Nadu	1	4	53	50	40
Telangana	0	0	63	57	29
Uttar Pradesh	1	1	24	21	12
West Bengal	1	2	7	5	7
GRAND TOTAL	7	12	416	351	232
